

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

32. C.P. (IB)/275(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Solapur Janata Sahakari Bank Limited  
Vs  
Mukund Pandharinath Kulkarni Personal  
Guarantor Of M/S Shetkari Sakhar  
Karkhana (Chandrapuri) Limited  
Corporate Debtor

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ms. Raina Birla, Ld. Counsel for the Financial Creditor present. Mr. Jack Thalakkottur, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Counsel for the Personal Guarantor is directed to file reply within two weeks, if any, after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **05.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**